

Member's speech is not justified at the third reading stage, if the hon. Member wants to refer to an absolutely new matter. This has nothing to do with the Bill.

Shri D. C. Sharma: I was only referring to an hon. Member's speech. I was not referring to any new thing.

Mr. Chairman: Order, order. A mere reference to a speech will not make his point relevant. If the hon. Member wants to speak and give any suggestions on the Bill, I will allow him. Otherwise, I would take it that he has nothing to say.

Shri D. C. Sharma: I thought I was permitted to make my suggestions. I was going to say that since the connotation of the word "worker" had been extended....

Mr. Chairman: Order, order. I have already ruled that so far as the definition of the word "worker" is concerned, any discussion regarding that will be absolutely irrelevant at this stage. The hon. Member is only repeating what he said.

Shri D. C. Sharma: While making the point, one cannot be as precise and exact as perhaps Euclid was. If a Member has to proceed....

Mr. Chairman: The hon. Member need not expatiate on the rules of speech. I only expect he will be relevant. If he wants to make some suggestions so far as the third reading of the Bill is concerned, I will allow him. Otherwise, I will not allow him to speak.

Shri D. C. Sharma: What I beg to submit is this. I welcome this Bill. I welcome this Bill because it tries to reduce the delays of justice to which reference has been made in the Statement of Objects and Reasons. (Laughter).

Mr. Chairman: I would request hon. Members not to laugh. It is not a matter for laughter at all. The hon. Member is making a speech. We should all hear it seriously.

Shri D. C. Sharma: I said that the purpose of the Bill is to enable justice to be administered speedily and cheaply and to simplify the procedure. Therefore, I hope that the hon. Minister would bring forward some Bill at a later date in which the procedure would be simplified and justice made cheaper and also that further delay would be reduced. With these words, I welcome this Bill.

Shri Abid Ali: With regard to the difficulties pointed out by the hon. Member from the South, I submit that according to section 8 of the Appellate Tribunal Act, each Bench shall consist of not less than two members. The amending Bill proposes that so far as sections 22 and 23 are concerned, these relate to miscellaneous applications and they can be disposed by a single judge. Nothing more is intended to be done by the amending Bill.

Shri Mohiuddin (Hyderabad City): May I know how many cases have been disposed of under section 22? The Deputy Minister promised to give information on that point.

Shri Abid Ali: I thought we would be continuing the debate on this Bill tomorrow also. Otherwise I would have dealt with it.

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

## COMPANIES BILL

Mr. Chairman: The Finance Minister.

An Hon. Member: Only a few minutes are left. He may begin tomorrow.

Mr. Chairman: I have no objection.

The Minister of Finance (Shri C. D. Deshmukh): I should like to move the motion today and make the speech tomorrow.

Mr. Chairman: Yes.

Shri C. D. Deshmukh: I beg to move:

"That the Bill to consolidate and amend the law relating to companies and certain other associations, as reported by the Joint

Committee, be taken into consideration."

May I continue tomorrow?

Mr. Chairman: Yes.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 10th August, 1955.

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